NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.135/2017 and CP(CAA)No.8/Chd/CHD/2017

Under Sections 230 to 232 of The Companies Act, 2013

In the matter of:.

SCHEME OF AMALGAMATION BETWEEN

Socomo Technlogies Private Ltd. having its registered office at Plot No.1, Timber Market, Sector-26, Chandigarh-160019

...Petitioner No.1/Transferor Co.

And

Click Labs Pvt.Ltd. having its registered office at Plot No.1, Timber Market, Sector-26, Chandigarh-160019

...Petitioner No.2/Transferee Co.

Order delivered on: 05.09.2017

Coram: HON'BLE MR. JUSTICE R P NAGRATH, MEMBER (JUDICIAL)

Present: Mr. Karanveer Jindal, Advocate along with

Mr.Prabujit S.Gill, Advocate; Mr.Rahul Singh, Advocates and Mr.M.G.Jindal, Practising Company Secretary for the petitioners Dr.Raj Singh, Registrar of Companies, Punjab, Chandigarh and

Himachal Pradesh.

<u>ORDER</u>

For the reasons stated in CA No.135/2017 which is a joint application for withdrawal of this petition for sanction of the Scheme of Amalgamation along with affidavits of Authorized Representatives of both the companies and resolutions of the Board of Directors of both the companies dated 02.09.2017, the instant petition is dismissed as withdrawn.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

September 05, 2017